

**GOVERNMENT OF INDIA
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS
LOK SABHA**

UNSTARRED QUESTION NO:907
ANSWERED ON:09.03.2005
SUSPENSION OF OFFICERS
Naik Shri Shripad Yasso

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the policy of the Government towards suspension of officers;
- (b) the number of officers under suspension and since when;
- (c) the steps taken to ensure that disciplinary action is taken in a time-bound manner; and
- (d) the amount disbursed as suspension allowance every year?

Answer

MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS. (SHRI SURESH PACHOURI)

(a): In accordance with the provisions of rule 10 of the CCS (CCA) Rules, 1965, the competent authority may place a Government servant under suspension-

(i) Where a disciplinary proceeding against him is contemplated or is pending; or

(ii) where, in the opinion of the authority aforesaid, he has engaged himself in activities prejudicial to the interest of the security of the State; or

(iii) where a case against him in respect of any criminal offence is under investigation, inquiry or trial.

(b) & (d): Suspension of officers as and when required, is made by various disciplinary/ appointing authorities spread over the various Ministries/Departments/Offices of the Government of India. Such information is not centrally monitored/available.

(c): Government have issued instructions prescribing various measures to reduce delays in disposal of disciplinary cases.